

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Miscellaneous Application No. 5/2025

In

Original Application No. 280/2024

In the matter of:

Ajay Arya & Ors.

... Applicants

Versus

State of Uttar Pradesh & Ors.

... Respondents

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RESPONDENTS

THROUGH



COUNSEL
Ashish Singh
(Advocate)

I-5, LGF, Jangpura Extn,
New Delhi – 110014
9873835833

Delhi

Date:

Email: singh.ashish2297@gmail.com

Deed, Electricity Bill, and Possession Certificate is annexed with **Annexure A-1(colly)**.

3. That as per the Central Pollution Control Board (CPCB) guidelines dated 07.03.2016, the business of deponent clearly falls under the "White Category", which denotes minimal to no pollution load and thereby does not require Consent to Operate under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
4. That this fact has been duly acknowledged by the Uttar Pradesh Pollution Control Board (UPPCB) in its report dated 11.01.2025, filed before this Hon'ble Tribunal, where it has been categorically mentioned that the operations of M/s Anant Advertising are not causing any pollution of air, water, or noise.
5. That a Joint Committee comprising officials from the District Magistrate Office, Ghaziabad and the UPPCB, inspected the premises on directions of this Hon'ble Tribunal. The Committee found the following:
 - a. No evidence of water or air pollution.
 - b. The activity was confined to printing and framework, which is inherently non-polluting.



- c. There was no fabrication, industrial production, or any activity causing effluent or emissions.
6. That as per the report submitted by the Uttar Pradesh Pollution Control Board (UPPCB) dated 11.01.2025, there is no violation of prescribed environmental norms by M/s Anant Advertising, including with respect to noise pollution. The report explicitly states that the operations of the unit fall under the "White Category" as per the CPCB classification dated 07.03.2016, which signifies activities with negligible pollution potential. During inspection, no noise emissions exceeding the permissible limits were observed or recorded, and the functioning of the unit was found to be compliant with the applicable Noise Pollution (Regulation and Control) Rules, 2000. Therefore, the allegations regarding noise pollution are unfounded and not supported by any factual observation in the said report.
7. That the business activities carried out by the deponent, M/s Anant Advertising, involve only flex printing and framework, which are entirely non-polluting in nature, as confirmed by the inspection conducted by the Joint Committee and the findings of the Uttar Pradesh Pollution Control Board (UPPCB) in its



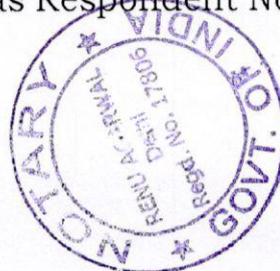
report dated 11.01.2025. The report clearly states that no effluent discharge or air emissions were found during the site visit, and the unit's operations fall under the White Category as per the CPCB classification, indicating minimal or negligible pollution load. Accordingly, there is no water or air pollution generated by the deponent's business, and the unit operates fully within the norms prescribed under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981.

8. That the said findings were submitted in the Joint Committee Report filed via email dated 10.07.2024 and referred to in the order dated 13.01.2025.
9. That based on the aforementioned inspections and reports, no violation of any environmental norms, be it air, water, or noise pollution, has been attributed to our operations. The work is limited to office hours, does not involve any machinery emitting sound or pollutants, and conforms strictly with guidelines laid down under relevant environmental laws.
- 10.** That the premises occupied by M/s Anant Advertising is a shop located in a commercial complex, Jaipuria Sunrise Plaza, and has been under commercial tenancy since 2017. The shop is



located in a complex along with other shops around it. The operations carried out are commercial in nature and not industrial, hence fully permissible under applicable zoning regulations, subject to final clarification, if any, from the Ghaziabad Development Authority (GDA). A copy of the Photographs of the Shop is annexed with **Annexure 2 (Colly)**.

11. That this Hon'ble Tribunal has directed GDA to clarify the permissibility of commercial activity in this zone. We undertake to abide by any directions or restrictions, if any, issued by GDA pursuant to their zoning regulations. However, no adverse findings or orders have yet been issued by GDA regarding the legality of our occupation or activities.
12. That the Respondent No. 5 undertakes to:
 - a. Fully cooperate with any regulatory authority or this Hon'ble Tribunal;
 - b. Take corrective steps, if and when directed by any competent authority;
 - c. Continue operating in a non-polluting, eco-conscious manner in line with CPCB and UPPCB norms.
13. That in light of the above, it is most respectfully submitted that Respondent No. 5 has not violated any environmental norm and is in full compliance with all applicable regulations. The application filed against the Respondent is misconceived and liable to be dismissed insofar as Respondent No. 5 is concerned.



July
MP/3563/2022
I identified the deponent who
has signed in my presence



DEPONENT

[Signature]

VERIFICATION:-

Verified ~~New Delhi~~ on thisDay of..... 2025, that the contents
of my affidavit are true and correct to best of my knowledge. No part of it is
false and nothing material has been concealed therefrom.

22 APR 2025

MP/3563/2022
I identified the deponent who
has signed in my presence

ATTESTED
NOTARY PUBLIC
(INDIA)

DEPONENT

[Signature]

22 APR 2025



उत्तर प्रदेश UTTAR PRADESH

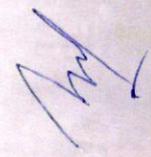
CT 796765

THIS DEED OF SALE IS MADE AT GHAZIABAD (U.P.) on this 7th day of Feb, 2019, between M/s JAIPURIA INFRASTRUCTURE DEVELOPERS PVT. LTD., having its Head Office at 12A, Ahinsa Khand, Indirapuram, Ghaziabad 201010 through its Authorized Signatory Sh. Vikas Kumar S/o Sh. Vijay Singh R/o "JAIPURIA SUNRISE GREENS" on Group Housing Plot No. 12 A, situated at AHINSA KHAND, INDIRAPURAM, Teh & Distt. Ghaziabad (U.P.) vide Board's Resolution dated 11.07.2016, hereinafter called the **VENDOR/BUILDER** (which term shall include unless repugnant to the extent/context, his successors & assigns) of the One Part.

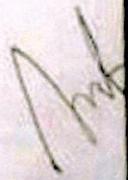
For Jaipuria Infrastructure Developers Pvt. Ltd


Authorized Signatory









ANUJ KUMAR SHARMA
ADVOCATE

BILL/REPORT

JAIPURIA INFRASTRUCTURE DEVELOPERS PVT. LTD. INDIRAPURAM GHAZIABAD (UP)		JP/EL/Sep-24/322		JAIPURIA SUNRISE GREENS PLOT NO. 12 (A) AHINSHA KHAND INDIRAPURAM GHAZIABAD U.P.	
Bill No.		Reporting Date	03-10-2024		
Shop No.	SE-003	Reporting Month	Sep-2024		
Meter No.	1350198	Accounted from	01-Sep-24		
Owner Name	Satendra Singh	Accounted UP To	30-Sep-24		
Address	JAIPURIA SUNRISE GREENS PLOT NO. 12 (A) AHINSHA KHAND INDIRAPURAM GHAZIABAD U.P.			Electricity Charges	14.00/Unit
Dialing Flat No.	-	Last Due Date	10-10-2024		
Shop type					
Load (KW)	3				
Area Sq. Ft.	595	Fix Grid Charges (@ Rs.478.00/KW)	1434.00		
		Electricity Duty 7.5% & Surcharge 5.22%	182.40		
Type	Present Reading	Previous Reading	Consumption	Electricity Charges	
Grid	646	0	646	9044	
				MMC Grid	
				MMC DG	

Fixed / Demand Charges Details

Fixed/Demand Charges	1434.00
Electricity Duty 7.5 % + Surcharge 5.22%	182.40
Cam + Common Area Electricity Charges,	0
Total Fixed Amount	1616.40

	Amount
Current Bill	10660.40
Cheque Bounce Charges	0
DG Fix Charges	750
Other Debit	0
Other Credit	0
Water Charges	0
Arrear	-6332.28
Payable Amount	5078
Payable Amount after Due Date	5484

This is a computer-generated report. Hence requires No signature

Note: Please pay bill before last due date. After Last Due Date, Late Payment fee will be Applicable.

Last Paid Amount : 22680

Last Paid Date :

Notes-

1-Payment by local Cheque /DD in favour of M/s "JAIPURIA INFRASTRUCTURE DEVELOPERS PVT. LTD." (Subject to realization)

2- E & O.E.

3- Electricity supply will be disconnected without any further notice after due date-15th of every month.

4- Reconnection charges; Rs.500/-

5- please write down Name, Flat no and Contact no on the back side of the Cheque/DD

6- Bill shall be deposited - Account office (SB BLOCK -FIRST FLOOR) JAIPURIA MALL.

7- Contact Nos for Complaints- 9560607297, 9971692050.

Jaipuria Infrastructure Developers Pvt. Ltd.

(Formerly M/s Banke Behari Agrotech Pvt. Ltd.)

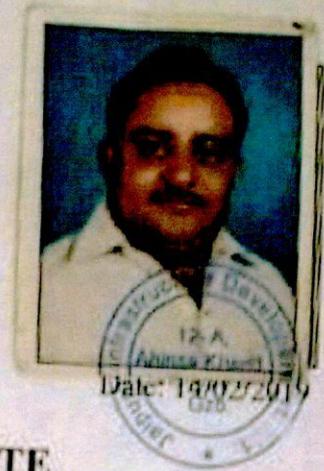
Unit No. - SB-64 (FF), Jaipuria Sunrise Plaza, 12-A, Ahinsa Khand, Indrapuram, Ghaziabad - 201 010

Ph. - 0120-4849000 (20 Lines) Fax - 0120-4253913

Regd. Office - S-25 Green Park, New Delhi - 110016

E-mail - enquiry@jaipuria-group.com, Visit us at - www.jaipuria-group.com

CIN No. : U011HDL1996PTC075955



POSSESSION CERTIFICATE

POSSESSION CERTIFICATE FOR UNIT IN JAIPURIA'S SUNRISE PLAZA AT 12A, AHINSA KHAND, INDIRAPURAM, GHAZIABAD, (UP)

This is to certify that Mr. Satendra Singh S/o Shri. Devi Singh has been allotted Unit No: SE-003 (Lower Ground Floor) in Jaipuria Sunrise Plaza, Indrapuram, Ghaziabad (U.P) and has taken physical possession of above unit on 14/02/2019.

Handed Over By *Ajay Sharma* For Jaipuria Infrastructure Developers Pvt. Ltd.

(Authorized Signatory) *Ajay Sharma* Signatory
Jaipuria Infrastructure Developers Pvt. Ltd.

Witness:

Signature *Sharma*

Name *Vinay Sharma*

Address: _____

Date: 14/2/19

Through Contractor: _____

Taken Over By *MS*

I have taken over the
Possession of Unit No. SE-003

Signature *MS*

Name: Mr. Satendra Singh

Address: House no. 37, Chotpur

Colony, Sector-63, Noida, U.P.

Date: 14th Feb, 2019



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